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CENTRAL ADMINISTRATIVE TRIBUNAL . LUCKNOW BENCH LUCKNOW

Original Application No. 76 of 1991(L)

Versus

1. Superintendent of Post Offices, Head Post Office, District Hardoi, U.P.
2. Union of India through Director of Postal Department, Lucknow, U.P.
2. Hon'ble Mr. S.N. Prasad, Member (J)

The applicant has been approached this tribunal under section 19 of the Administrative Tribunal Act, 1985 for setting aside the impugned order dated 31.10.1988 passed by the respondent No.1.

2. The learned counsel for the respondents has
filed application dated 16.7.1992 that impugned order
whereby the applicant was placed under suspension has
now lost its glamour having been rendered ineffective
because of the fact that after disciplinary enquiry the
applicant has been dismissed as per order dated 20.3.92
passed by the Superintendent of Post Offices Hardoi
Division, Hardoi.

3. Thus, in view of the above, I find that the application of the applicant having become infructuous stands disposed of. The application is disposed of as above without any order as to costs.

Member(J) 16.7.92

Lucknow dated 16th July, 1992.

(RKA)